

Government of India
Ministry of Finance
Department of Financial Services

RAJYA SABHA
Unstarred Question No. 1686

Answered on Tuesday, 10 DECEMBER, 2024/ 19 Agrahayana, 1946 (Saka)

Compensation paid out by DICGC cover

1686. SHRI DHAIRYASHIL MOHAN PATIL:

Will the Minister of *Finance* be pleased to state:

- (a) the number of account holders of defaulting Co-operative Banks who were given compensation under the Deposit Insurance and Credit Guarantee Corporation (DICGC) scheme during the last five years;
- (b) the total amount disbursed to such account holders during the said period;
- (c) the average time taken to complete the compensation process; and
- (d) the steps being taken by Government to provide prompt compensation to the affected account holders in the future?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (c) Deposit Insurance and Credit Guarantee Corporation (DICGC) has sanctioned 17,34,074 eligible deposit insurance claims with an amount of ₹ 11,353.75 crores to the eligible depositors in terms of the provisions of the DICGC Act, 1961, during the last five years. DICGC has taken an average of fourteen days to sanction a claim on receipt from the liquidator during the FY 2023-24

(d) The following steps have been taken to provide prompt compensation to the affected account holders:

- i. **Amendments in DICGC Act, 1961:** The DICGC Act was amended in August 2021, requiring DICGC to pay depositors within 90 days of a bank being placed under All Inclusive Direction by the Reserve Bank of India (RBI).
- ii. **Communication and Public Awareness Initiatives:** A new website with improved search capabilities, information architecture and enhanced user experience was launched on 05.11.2024. Further, DICGC has registered itself on the “Public App” which facilitates sharing of specific information on claim payment timelines/documents required, with the targeted audience of a particular state/district.
